

(iii) in rural areas, the housing unit may be pucca, semi-pucca or serviceable katcha,

(c) The following steps have been initiated :

- (1) Augmenting the level of investment for housing in the 6th Plan compared to the 5th Five Year Plan.
- (2) Giving priority to the poorer sections of the society and absolutely shelter-less persons in Public sector housing efforts.
- (3) Formulation of housing schemes to benefit the maximum number of people.
- (4) The new 20-Point Programme announced in February, 1982 includes the programmes of rural house sites-cum-construction assistance and housing of the economically weaker sections of the society. All the rural landless labourers are to be covered under the Scheme by 1985.
- (5) Stopping up the investment level of Housing and Urban Development Corporation (HUDCO) to Rs. 600 Crores and providing loans at subsidised rate of interest to economically weaker sections both in rural and urban areas.
- (6) Raising the quantum of Bank loans available for housing to Rs. 150 Crores per year.
- (7) To encourage cooperative group housing efforts in larger cities, Apartment Ownership Act has been introduced in 6 States. In Delhi land are given at pre-determined rates to cooperative group housing societies and the two acre limit on allotment of land has been relaxed for them.

(8) To encourage private investments in housing, several fiscal incentives have been given for construction of residential accommodation.

Unauthorised Occupation of Chankyapuri Land by M/S. Edward Keventers Company

4540. SHRI H. N. NANJE GOWDA : Will the Minister of WORKS AND HOUSING be pleased to refer to reply given to Unstarred Question No. 9483 on 2 May, 1983 regarding unauthorised occupation of Chankyapuri land by M/s. Edward Keventers Company and state :

(a) the progress made so far to get the land in question vacated from the unauthorised occupants and utilise it for the purpose for which it is earmarked; and

(b) whether the management of M/s. Edward Keventers have constructed a number of bungalows on this land illegally for residential purpose and if so, what action is being taken against them ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) The matter is still sub-judice.

Implementation of Recommendations of Conference of State Forest Ministers In 1978

4541. SHRIMATI SUMATI ORAON : Will the Minister of AGRICULTURE be pleased to state :

(a) in conformity with recommendation as arrived at during the conference of State Forest Ministers in 1978 that forest villages should be converted into revenue villages and tribals inhabiting them should be conferred tenancy rights over agricultural land, the State which have implemented such a recommendation and the State which have not done so far;

(b) will Government deem it fit to affect implementation of such a recommendation by one and all concerned states;

(c) if so, when and if not, the reasons therefor;

(d) will Government also deem it fit to grant the tribals living in the forest villages the heritable and inalienable rights over the land which they cultivate in forest villages; and

(e) if so, when and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The States of Andhra Pradesh, Maharashtra, Rajasthan, Uttar Pradesh and Orissa have converted or have taken steps to convert forest villages into revenue villages and the inhabitants are being given tenancy rights over agricultural lands, Forest villages now remain in the States of Assam, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh and West Bengal.

(b) Yes, Sir.

(c) The State of Madhya Pradesh has given periodic patta and the other States viz. Assam, Bihar, Gujarat, Karnataka, Kerala and West Bengal having forest villages are yet to take a decision.

(d) and (e) The Working Group on Tribal Development during Sixth Plan recommended that tribals living in forest villages should be given heritable but inalienable rights over the land which they cultivate in the forest villages. The State Governments have been requested to implement this recommendation.

Notifications Under Land Acquisition Act Issued Recarding Unauthorised Colonies Being Regularised

4542. SHRI M. V. CHANDRASHEKHRA MURTHY : Will the Minister of

WORKS AND HOUSING be pleased to state :

(a) whether Government have announced that all 612 unauthorised colonies of Delhi will be regularised by December, 1983;

(b) whether the Notifications under Section 4 & 6 of the Land Acquisition Act in respect of land of 612 unauthorised colonies automatically stands withdrawn or cancelled, if not, what purpose will be served in keeping those notifications alive when the colonies have been regularised or are being regularised and approved by the Government;

(c) will the Government immediately stop the demolition of houses and structures standing on all these 612 unauthorised colonies of Delhi; and

(d) will Government allow the inhabitants of unauthorised colonies to construct their houses according to building bye-laws by sanctioning the Building Plans ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Orders have been issued by the Govt. that unauthorised colonies in Delhi covering residential and commercial structures constructed therein upto 30.6.77 and 16.2.1977 respectively may be regularised. The DDA and MCD had compiled a list of 612 unauthorised colonies for regularisation in pursuance of these orders. This list is being scrutinised by a Technical Committee appointed by the Lt. Governor of Delhi; The work of regularisation of unauthorised colonies is being done by the DDA and MCD in a phased manner and it is not feasible to lay down any time limit in the matter.

(b) No, Sir. Further action in the matter will depend on decisions regarding land tenure, community spaces, layout plan and other connected matters.

(c) The unauthorised structures will be dealt with by the concerned authorities in accordance with the provisions of